

Central Information Commission

Review petition to appeal No. CIC/WB/A/2006/00152 dated 7/9/06
(Right to Information Act – Section 19)

Name of the Appellant: S.K. Ohri, President, Ramjas Marg Area
Development & Welfare Association (Regd.)
New Delhi.

Name of the Public Authority Engineer-in-Chief, Municipal Corporation of
Delhi, Town Hall, Chandni Chowk, Delhi

FACTS

In our decision dated 10.8.06 in the aforesaid appeal it was recorded that the appellant has already received information sought by him together with a sanctioned plan and in the said decision the only issue remaining open was causing an enquiry by the Engineer-in-Chief and fixing of responsibility. It appears that the appellant in his application dated 7.9.06 has again submitted that the concerned PIO has failed to furnish the information sought by him till that date under the Right to Information Act, 2005.

From the records it appears that the Addl. Registrar contacted appellant Shri Ohri on 8.8.06 at 2:15 p.m. and he confirmed over 'phone that the information in question had been received by him in the past few days. He also confirmed the receipt of the sanctioned plan. Accordingly, this Commission in its decision dated 10.8.06 duly recorded the fact of receipt of information by the appellant.

Even after receipt of the requested information the petitioner is taking the plea that he has received the information but not under the Right to Information Act, 2005. When the Addl. Registrar contacted him again, he confirmed the receipt of the requested information from the MCD but insisted that the information had not been provided under the Right to Information Act, 2005.

We fail to understand why the appellant is seeking a review of the decision when he has already received the information sought. The review petition is, therefore, without any merit and the same stands dismissed. The

appellant is cautioned to be careful while making submissions before statutory authorities under his signature and with verification.

(Wajahat Habibullah)
Chief Information Commissioner
23/10/'06

Authenticated true copy. Additional copies of orders shall be supplied against application and payment of the charges prescribed under the Act to the CPIO of this Commission.

(L.C. Singhi)
Addl. Registrar
23/10/'06